

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No.222
(IB)-670(ND)2020

RA-113/2023, IA-5753/2023

IN THE MATTER OF:
M/s. North India Steel

... **Applicant/Petitioner**

Versus

M/s. Himskaf Systems Private Limited

... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 13.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv Stuti Vatsa

For the Respondent : Adv. Aseem Atwal and Adv. Aprajita Tyagi

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

RA-113/2023, IA-5753/2023: Ld. Counsel appearing for the Respondent in RA-113/2023 & IA-5753/2023 submitted that the arguing counsel is not available and prayed for short adjournment. At her request, the hearing is deferred to 10.07.2024. In the meantime, it would be open to the non-applicants/Respondents to file the reply to the application, if any.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)